

The High Court of Madhya Pradesh
Bench at Indore

M.Cr.C. No.8948/2021
(Brajendra Singh @ Brajesh Vs. State of M.P.)

Indore: 22.02.2021

Shri Bhaskar Agrawal, learned counsel for the applicant.

Shri Siddharth Jain, learned Panel Lawyer for the non-applicant/State.

Learned counsel for the applicant seeks to withdraw this anticipatory bail application filed under Section 438 of Cr.P.C.

The other side has no objection.

The M.Cr.C. is, accordingly, dismissed as withdrawn.

(Sujoy Paul)
Judge

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